

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 21/MP/2013**

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and Others

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the PPA executed between Sasan Power Limited and the Procures for compensation due to Change in Law during the construction period.

**Petition No. 390/MP/2018**

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and Others

Subject : Petition for computation of compensation pursuant to APTEL judgment dated 20.11.2018 in Appeal No. 121/2015

Date of Hearing : 8.1.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Parties present : Shri Vishrov Mukherjee, Advocate, SPL  
Shri Abhimanyu Das, SPL  
Shri M.G Ramachandran, Advocate, Haryana Discoms  
Ms. Ranjeeta Ramachandran, Advocate, Haryana Discoms  
Ms. Poorva Saigal, Advocate, Haryana Discoms  
Shri G. Umadathy, Advocate, HPPC and MPPMCL  
Shri Aditya Singh, Advocate, HPPC and MPPMCL  
Shri S. Vallinayagam, Advocate, MPPMCL  
Shri Navin Kohli, MPPMCL  
Shri Anand. K. Ganeshan, Advocate, PSPCL  
Shri Rajiv Srivastava, Advocate, UPPCL  
Ms. Garima Srivastava, Advocate, UPPCL  
Ms. Gargi Srivastava, Advocate, UPPCL  
Shri Nitin Kala, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceeding**

Learned counsel for the Petitioner submitted that in pursuance of the matter remanded by the Appellate Tribunal vide its judgment dated 20.11.2018 in Appeal No.

121 of 2015, the Petitioner has filed the Petition No. 390/MP/2018 for computation of compensation including change in law claims during the construction period. Learned counsel requested the Commission to issue notice to the Respondents to file their replies. Learned counsel submitted that since all documents and records are available in Petition No. 21/MP/2013, both Petitions may be listed together.

2. Learned counsel for Haryana Discoms accepted notice and requested for four weeks time to file reply.

3. The Commission directed the respondents to file their replies by 4.2.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.2.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

Sd/-  
**(T. Rout)**  
**Chief (Law)**